

No. MSDE-18013/06/ATS/Exam/2018-TTC
Government of India
Ministry of Skill Development and Entrepreneurship
Directorate General of Training

Employment Exchange Building, Library Avenue,
PUSA Campus, New Delhi-12, Dated 26th September, 2018

To,

1. All the State Apprenticeship Advisors dealing with Apprenticeship Training Scheme.
2. The Regional Directors of Apprenticeship Training- Kanpur, Chennai, Mumbai, Kolkata, Faridabad and Hyderabad.

Subject:- All India Trade Test for Apprentices under the Apprentices Act, 1961-reg.


Sir/Madam,

With reference to this Directorate General's letter no. DGE&T-23(7)(3007)/2006-AP dated 15th October, 2007, it is to inform that due to amendment in Apprenticeship Act, 1961 following is clarified:-

- (i) Schedule-I of the Apprenticeship Rules, 1992 has been amended vide notification number G.S.R. 186(E) dated 2nd March, 2017 wherein trainees pass-outs from Industrial Training Institutes (ITIs) affiliated with National Council for Vocational Training (NCVT) and trainees pass-outs from Industrial Training Institutes affiliated with State Council for Vocational Training (SCVT) have been considered at par in respect of rebate to be given in the relevant designated trade under the Apprentices Act, 1961
- (ii) After completion of apprenticeship training, All India Trade Test (AITT) for eligible apprentices possessing National Trade Certificate (NTC) issued by NCVT as well as for apprentices possessing State Trade Certificate (STC) issued by SCVT will be conducted only for Trade Theory and Trade Practical. There will be no test/examination conducted for the subject namely Workshop Calculation & Science and Engineering Drawing under AITT which was conducted hether to for SCVT passed apprenticeship trainees.
- (iii) AITT for other trade apprentices other than possessing NTC/STC shall be conducted for the subjects namely; Trade Theory, Trade Practical, Employability Skills, Engineering Drawing (Engineering trade) and Workshop Calculation & Science (Engineering trade).
- (iv) This shall be applicable for all the Apprentices registered under Apprenticeship (Second amendment) Rule 2017 effective from 2nd March, 2017 and for exam commencing from November, 2018 onwards.

All the establishments, which are covered under the Apprentices Act, 1961, may be informed accordingly for necessary action.

Yours faithfully,


(S.D.Lahiri)
DDG(T&E)

Copy to:- All sections of DGT (Hqrs.) for information and necessary action.